

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.188/MP/2021 along with IA (Diary) No.595/2026

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1.

Petitioner : Coastal Energen Private Limited (CEPL)

Respondents : Tamil Nadu Generation and Distribution Corp. Ltd. and Anr.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, CEPL
Shri Lakshyjit Sing, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TNDPCL
Ms. Aakanksha Bhola, Advocate, TNPDCCL

Record of Proceedings

At the outset, the learned counsel for the Respondent/TNPDCCL sought liberty to file a reply to the IA (Diary) No.595/2026 filed by the Petitioner only recently.

2. The learned counsel for the Petitioner submitted that IA (Diary) No.595/2026 has been filed for placing on record certain additional documents necessary for adjudication of the present Petition.

3. Considering the above, the Commission issued notice on the IA (Diary) No.595/2026. The Respondents were permitted to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.

4. The Petition, along with IA, will be listed for hearing on **10.11.2026**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

